

FORM A  
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ARJUN INDUSTRIES LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	ARJUN INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	24-1-1995
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN - U74899DL1995PLC064675
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>REGISTERED ADDRESS</b> C-9/9366, VASANT KUNJ NEW DELHI - 110070
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Delhi Bench (Court II) Pronounced the Order on 22 <sup>nd</sup> February, 2024. However, the IRP received order from applicant financial creditor on 5 <sup>th</sup> March 2024.
7.	Estimated date of closure of insolvency resolution process	1-9-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikram Bajaj IBBI/IPA-002/IP-N00003/2016-2017/10003
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 214, Tower A, Spazedge, Sector 47, Gurgaon - 110034 Email - <a href="mailto:bajaj.vikram@gmail.com">bajaj.vikram@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 214, Tower A, Spazedge, Sector 47, Gurgaon - 110034 Email – <a href="mailto:cirp.arjun@rediffmail.com">cirp.arjun@rediffmail.com</a>
11.	Last date for submission of claims	19-3-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link - <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal, Delhi Bench (Court II) has ordered the commencement of a corporate insolvency resolution process of the Arjun Industries Limited vide order dated 22-2-2024.

The creditors of Arjun Industries Limited, are hereby called upon to submit their claims with proof on or before 19-3-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Vikram Bajaj  
IBBI/IPA-002/IP-N00003/2016-2017/10003  
Interim Resolution Professional  
Arjun Industries Ltd.

Date : 5-3-2024

Place : Gurgaon